

13.13 hrs

**Conservation Foreign Exchange and
Prevention of Smuggling Activities
(Amendment) Bill****

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): Sir, I beg to move for leave to introduce a Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974".

The motion was adopted.

SHRI M.V. CHANDRASHEKHARA MURTHY: I introduce the Bill.

13.13 1/2 hrs

[English]

**Explanatory Statement giving Reasons
for immediate Legislation by the
Conservation of Foreign Exchange and
Prevention of Smuggling Activities
(Amendment) Ordinance, 1993**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) given reasons for immediate legislation by the Conservation of Foreign and prevention of Smuggling Activities (Amendment) Ordinance, 1993.

13.14 hrs

**Oil and Natural Gas Commission
(Transfer of Undertaking and Repeal) Bill**

[English]

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): Sir, I beg to move for leave to introduce a Bill to provide for the transfer and vesting of the undertaking of the Oil and natural Gas Commission to and on the Oil and Natural Gas Corporation Limited, a company incorporated under the Companies Act, 1956, and for matters connected therewith or incidental thereto and also to repeal the Oil and natural Gas Commission Act, 1959.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the transfer and vesting of the undertaking of the Oil and natural Gas Commission to and in the Oil and and Natural Gas Corporation Limited, a company incorporated under the Companies Act, 1956 and for matters connected therewith or incidental thereto and also to repeal the Oil and natural Gas Commission Act, 1959".

The motion was adopted

CAPTAIN SATISH KUMAR SHARMA: I introduce the Bill*

13.14 1/2 hrs.

**Explanatory Statement giving reasons
for Immediate Legislation by the Oil
and Natural Gas Commission (Transfer
of Undertaking and Repeal) Ordinance, 1993**

CAPT SATISH KUMAR SHARMA: Sir I beg to lay on the Table an explanatory statement (Hindi and English Versions) giving reasons for immediate legislation by the Oil and Natural

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* Introduced with the recommendations of the president